

transferred to the beneficiaries since the rules do not permit transfer of possession of irrigation sources constructed on government lands.

The above information is under examination.

Air Traffic Control Tower

1900. SHRI AMAR ROYPRADHAN : Will the Minister of CIVIL AVIATION be pleased to refer to the reply given to USQ No. 3047 on 13.03.97 and state :

(a) whether Plan with 190 ft. height of ATC Towers at Mumbai and Delhi was cleared despite objections of some of Members of Committee set up to modernise ATCs;

(b) if so, the circumstances under which the said plan of ATC Tower Project with so much height was cleared;

(c) if so, whether it was under investigations;

(d) if so, whether the investigations have since been completed, if so, results of investigations made—persons held guilty—action taken against each of them, including the loss suffered by the Government; and

(e) the manner in which the Government propose to make recovery of the loss?

THE MINISTER OF CIVIL AVIATION (SHRI ANANTH KUMAR) : (a) No, Sir. The decision was made by the Airports Authority of India (then National Airports Authority) in 1991 taking into consideration all the operational exigencies and land constraints obtaining at the airports.

(b) International Civil Aviation Organisation (ICAO) stipulates that the Air Traffic Control (ATC) Tower is constructed at a selected place to a height sufficient enough to ensure unobstructed view of the airfield all around including take-off and approach path of the aircraft in order to exercise total control over the operational area. The Control Tower at the present location was cleared under special dispensation by the Airports Authority of India (then NAA) in 1991.

(c) It was decided to carry out technical investigation and the aeronautical study about the height related issues of the Control Tower. The International Civil Aviation Organisation (ICAO) was approached to provide the services of an expert for the said technical investigation and the aeronautical study.

(d) and (e) Yes, Sir. The report of the ICAO expert has been received and is under examination.

[Translation]

Kada Gola Station

1901. SHRI SHAKUNI CHOUDHARY Will the Minister of RAILWAYS be pleased to state :

(a) whether the Kada Gola Station and railway line has been endangered due to erosion caused by the river Ganga; and

(b) if so, the steps taken by the Government to protect said railway properties?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS, MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION (SHRI RAM NAIK) : (a) No, Sir.

(b) Does not arise.

[English]

Strategic Defence Review

1902. SHRI MADHAVRAO SCINDIA :
SHRI BALRAM SINGH YADAV :
SHRI SUSHIL KUMAR SHINDE :
SHRI RAMKRISHNA BABA PATIL :
SHRI GURUDAS KAMAT :

Will the Minister of DEFENCE be pleased to state :

(a) whether an internal Navy document titled 'Strategic Defence Review : the Maritime Dimension' has emphasised the need for a revamp of the intelligence set up of the armed forces, and its coordination with other intelligence outfits as reported in the "Times of India" of September 29, 1998;

(b) if so, the main recommendations contained in this report; and

(c) the steps being taken for revamping the intelligence set up?

THE MINISTER OF DEFENCE (SHRI GEORGE FERNANDES) : (a) The Indian Navy recently concluded an in-house review of the maritime dimensions, which examined all factors that impinge on national security. It has made some recommendations about coordination of various intelligence agencies.

(b) and (c) The Government has already announced that a Strategic Defence Review shall be done through the National Security Council. All relevant recommendations shall be considered at the time of the said review.